Particulars of the Offer	Market Maker Reservation Portion	QIBs	Non – Institutional Investors/Bidders	Individual Investors/ Bidders
Maximum Application Size	91,200 Equity Shares of face value 10/- each	Such number of Equity Shares in multiples of 1200 Equity Shares not exceeding the size of the Net offer, subject to applicable limits.	Such number of Equity Shares in multiples of 1200 Equity Shares not exceeding the size of the net offer (excluding the QIB portion), subject to limits as applicable to the Bidder.	Such number of Equity Shares in multiples of 1200 Equity Shares so that the Bid Amount 2 lots (which shall be above ₹ 200,000).

For HIGHNESS MICROELECTRONICS LIMITED
On Behalf of the Board of Directors
Sd/-
Mrs. Preeti Paresh Rathi
(Company Secretary & Compliance Officer)

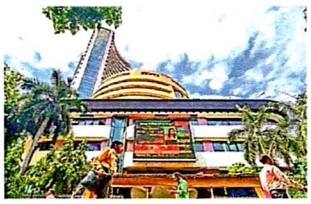
Place: Mumbai, Maharashtra
Date: March 19, 2026

Highness Microelectronics Limited, is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the Red Herring Prospectus with Registrar of Companies, Mumbai on March 18, 2026, website of lead manager to the Offer at www.finteltectualadvisors.com, website of company at www.highnessmicro.com and website of BSE i.e. https://www.bseindia.com, respectively. Investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, see section titled "Risk Factors" beginning on page 28 of the Red Herring Prospectus. Potential investors should not rely on the Red Herring Prospectus for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and any applicable U.S. state securities laws. There will be no public offering in the United States and the securities being offered in this announcement are not being offered or sold in the United States

शेअर बाजारात तिसऱ्या दिवशीही तेजी; सेन्सेक्स ३०० अंकांनी वधारला

निफ्टी २३,७०० च्या उंबरठ्यावर; आयटी, वाहन व वित्त क्षेत्रातील शेअर्सला मागणी



मुंबई, दि. १८ (प्रतिनिधी): भारतीय शेअर बाजारात सलग तिसऱ्या दिवशी तेजी कायम राहिल्याचे चित्र आज दिसून आले. सकाळच्या सत्रात सेन्सेक्स सुमारे ३०० अंकांनी वधारत ७६,५०० च्या पुढे गेला, तर निफ्टी निर्देशांकाने २३,७०० चा टप्पा गाठण्याच्या दिशेने वाटचाल केली. बाजारातील या सकारात्मक हालचालीमुळे गुंतवणूकदारांमध्ये उत्साहाचे वातावरण निर्माण झाले आहे.

आजच्या व्यवहारात माहिती तंत्रज्ञान, वाहन आणि बिगर बँकिंग वित्त क्षेत्रातील शेअर्समध्ये मोठ्या प्रमाणावर खरेदी दिसून आली. प्रमुख वाढीव शेअर्समध्ये टीसीएस, जिओ फायनान्स, विप्रो, इंडिगो, अदानी एंटरप्राइझेस, ट्रेंट, एचसीएल टेक, श्रीराम फायनान्स, आयशर मोटर्स आणि इन्फोसिस यांचा समावेश होता. याउलट कोल इंडिया, एचडीएफसी बँक, टाटा स्टील, आयसीआयसीआय बँक, हिंदाल्को, जेएसडब्ल्यू स्टील, एशियन पेंट्स, सिप्ला, टाटा कंझ्युमर आणि कोटक बँक या शेअर्समध्ये घसरण नोंदवली गेली.

मध्यम व लघु भांडवली कंपन्यांच्या निर्देशांकातही प्रत्येकी सुमारे एक टक्क्यांची वाढ झाली. देशांतर्गत संस्थात्मक गुंतवणूकदारांनी सलग खरेदी कायम ठेवत बाजारात भक्कम आधार दिला. परदेशी गुंतवणूकदारांनी मात्र सलग तेराव्या दिवशी विक्री करत सुमारे ४,७४१ कोटी रुपयांची माघार घेतली, तर देशांतर्गत गुंतवणूकदारांनी ५,२२५ कोटी रुपयांची गुंतवणूक करून बाजारातील स्थैर्य टिकवून ठेवले.

जागतिक घडामोडींचा प्रभावही बाजारावर जाणवत आहे. मध्यपूर्वेतील तणाव, कच्च्या तेलाच्या किमतीत झालेली वाढ आणि परदेशी गुंतवणूकदारांची विक्री यामुळे अनिश्चिततेचे वातावरण कायम आहे. कच्च्या तेलाच्या किमतीत जवळपास तीन टक्क्यांची वाढ होऊन त्या १०३ डॉलर प्रति बॅरलच्या वर गेल्या असून, आयातावर अवलंबून असलेल्या भारतासाठी ही चिंतेची बाब मानली जात आहे.

दरम्यान, अमेरिकन बाजारात सुरुवातीच्या वाढीनंतर नफा वसुली दिसून आली. डाओ जोन्स निर्देशांक घसरल्यानंतर स्थिरावला, तर नॅस्डॅकमध्ये वाढ झाली. आगामी आर्थिक धोरणांबाबत अमेरिकन मध्यवर्ती बँकेच्या निर्णयाकडे गुंतवणूकदारांचे लक्ष लागले आहे. या सर्व पार्श्वभूमीवर पुढील काही दिवसांत बाजारातील चढ-उतार कायम राहण्याची शक्यता वर्तविण्यात येत आहे.

भारतातील ४० टक्के पदवीधर बेरोजगार; अहवालातून धक्कादायक वास्तव समोर

मुंबई, दि. १८ (प्रतिनिधी): देशात उच्च शिक्षण घेणाऱ्या तरुणांची संख्या वेगाने वाढत असताना त्यांना मिळणाऱ्या नोकऱ्यांचे प्रमाण मात्र कमी असल्याचे एका अहवालातून समोर आले आहे. पदवीधरांमध्ये बेरोजगारीचे प्रमाण मोठ्या प्रमाणात असल्याने रोजगारच्या संधींबाबत गंभीर प्रश्न निर्माण झाले आहेत. बातमी विश्लेषण

अझीम प्रेमजी विद्यापीठाने 'स्टेट ऑफ वर्किंग इंडिया २०२६' अहवाल प्रकाशित केला आहे. अहवालानुसार, देशातील सुमारे ४० टक्के तरुण बेरोजगार असून त्यात पदवीधरांचे प्रमाण लक्षणीय आहे.

विशेष म्हणजे, नोंदणीकृत पदवीधरांपैकी केवळ ७ टक्के तरुणांना पदवी मिळाल्यानंतर एका वर्षाच्या आत कायमस्वरूपी आणि चांगल्या पगाराची नोकरी मिळते, असेही यात नमूद करण्यात आले आहे. शिक्षण पूर्ण केल्यानंतर कामाच्या ठिकाणी होणारे स्थलांतर आव्हानात्मक असल्यामुळे अनेक तरुणांना नोकरी मिळवताना अडचणी येतात. अहवालातील आकडेवारीनुसार २० ते २५ वयोगटातील बेरोजगारीचे प्रमाण सुमारे ८० टक्के आहे, तर २५ ते २९ वयोगटात हे प्रमाण सुमारे २० टक्के आहे. त्यामुळे तरुणांमध्ये बेरोजगारीचे प्रमाण चिंताजनक असल्याचे स्पष्ट होते.

याशिवाय २००० ते २०११ या कालावधीतील आकडेवारीनुसार देशात सुमारे ९ लाख पदवीधरांची भर पडली, मात्र यापैकी फक्त सुमारे ३ लाख पदवीधरांनाच रोजगार मिळाला. त्यामुळे उच्च शिक्षण घेतल्यानंतरही नोकरी मिळणे कठीण होत असल्याचे वास्तव या अहवालातून समोर आले आहे.

दरम्यान, वेतनश्रेणीतील स्त्री-पुरुष वेतनातील दरी कमी होत असल्याचेही अहवालात नमूद करण्यात आले आहे. पदवीधर उमेदवारांचे सुरुवातीचे वेतन पदवी नसलेल्या उमेदवारांपेक्षा साधारण दुप्पट असते. गेल्या काही वर्षांत पदवीधर पुरुषांच्या सुरुवातीच्या पगारात काही प्रमाणात घट झाली असली, तरी वेतनश्रेणीत स्त्री-पुरुष समानतेकडे काही प्रमाणात प्रगती होत असल्याचे संकेत मिळत आहेत. एकूणच, देशात पदवीधरांची संख्या वाढत असली तरी त्यानुसार रोजगारनिर्मिती होत नसल्याने तरुणांमधील बेरोजगारीचा प्रश्न अधिक गंभीर होत असल्याचे या अहवालातून अधोरेखित झाले आहे.

गुढीपाडव्याआधी सोन्याचे दर उसळीवर; खरेदीदार चिंतेत

सोनं-चांदी महागली; प्रमुख शहरांत नवे उच्चांक

मुंबई, दि. १८ (प्रतिनिधी): गुढीपाडव्याच्या पार्श्वभूमीवर सोन्याच्या किंमतीत मोठी वाढ झाल्याने खरेदीदारांना चांगलाच धक्का बसला आहे. बुधवारी देशभरात सोन्याचे दर उच्चांकी पातळीवर पोहोचले असून २४ कॅरेट सोन्याचा दर प्रति १० ग्रॅम १,५८,०९० रुपयांवर गेला आहे. चांदीच्या दरातही लक्षणीय वाढ होऊन ती प्रति किलो २,७५,१०० रुपयांवर पोहोचली आहे.

आजच्या दरानुसार २२ कॅरेट सोन्याचा प्रति १० ग्रॅम दर सुमारे १,४४,९१० रुपये इतका आहे, तर २४ कॅरेट सोन्याचा प्रति ग्रॅम दर १५,८०९ रुपये नोंदवला गेला. १८ कॅरेट सोन्याचा दरही वाढून प्रति १० ग्रॅम १,१८,५७० रुपयांवर पोहोचला आहे. मागील दिवसाच्या तुलनेत सर्वच प्रकारातील सोन्याच्या दरात वाढ झाल्याचे स्पष्ट दिसून आले. शहरनिहाय पाहता, मुंबई, पुणे, नागपूर, हैद्राबाद आणि बंगळुरु येथे २२ कॅरेट सोन्याचा दर १,४४,९१० रुपये आहे. दिल्ली व चंदीगडमध्ये हा दर किंचित वाढून १,४५,०६० रुपये इतका आहे. चेन्नईमध्ये मात्र दर सर्वाधिक असून २२ कॅरेट सोन्याचा दर १,४६,४९० रुपयांवर पोहोचला आहे. नाशिक आणि सुरतमध्येही दरात वाढ होऊन अनुक्रमे १,४४,९४० आणि १,४४,९६० रुपये इतकी नोंद झाली. चांदीच्या दरातही वाढ कायम असून प्रति ग्रॅम दर २७५ रुपयांवर पोहोचला आहे. मागील दिवशीच्या तुलनेत चांदीत मोठी वाढ झाल्याने दागिने आणि औद्योगिक वापरासाठी मागणीवर परिणाम होण्याची शक्यता व्यक्त केली जात आहे. सणासुदीच्या काळात मागणी वाढत असताना दरवाढीमुळे ग्राहक संभ्रमात आहेत.

जागतिक बाजारातील घडामोडी, कच्च्या तेलाच्या किंमतीतील चढ-उतार आणि सुरक्षित गुंतवणुकीकडे वाढलेला कल यामुळे सोन्याच्या दरात वाढ होत असल्याचे तज्ज्ञांचे मत आहे.

प्रत्यक्ष कर संकलनात ७.२% वाढ; २२.८० लाख कोटींचा टप्पा पार

मुंबई, दि. १८ (प्रतिनिधी) : चालू आर्थिक वर्षात केंद्र सरकारच्या प्रत्यक्ष कर संकलनात समाधानकारक वाढ नोंदवली गेली असून १७ मार्चपर्यंत निव्वळ कर संकलन २२.८० लाख कोटी रुपयांवर पोहोचले आहे. मागील आर्थिक वर्षाच्या तुलनेत हे संकलन सुमारे ७.२ टक्क्यांनी अधिक असल्याची माहिती आयकर विभागाने जाहीर केली.

आकडेवारीनुसार, या वाढीत कॉर्पोरेट कराचा मोठा वाटा असून निव्वळ कॉर्पोरेट कर संकलन १०.९१ लाख कोटी रुपये झाले आहे, ज्यात १२.७५ टक्क्यांची वाढ झाली आहे. तर वैयक्तिक आयकरासह गैर-कॉर्पोरेट कर संकलन ११.३२ लाख कोटी रुपये असून त्यात २.७ टक्क्यांची मर्यादित वाढ दिसून आली. यावरून उद्योग क्षेत्रातील कमाईत वाढ झाल्याचे संकेत मिळत असल्याचे तज्ज्ञांचे मत आहे.

दरम्यान, सिक्युरिटीज व्यवहार करातूनही महसूल वाढला असून १७ मार्चपर्यंत हा कर ५५,७१७ कोटी रुपयांवर पोहोचला आहे. मागील वर्षाच्या तुलनेत त्यात ४.९ टक्क्यांची वाढ झाली आहे. एकूण प्रत्यक्ष कर संकलन २७.१४ लाख कोटी रुपये इतके नोंदवले गेले असून त्यातही जवळपास ४.८६ टक्क्यांची वाढ झाली आहे.

मात्र, परतावाच्या बाबतीत घट नोंदवली गेली आहे. १ एप्रिल २०२५ ते १७ मार्च २०२६ या कालावधीत करदात्यांना ४.३४ लाख कोटी रुपयांचा परतावा देण्यात आला, जो मागील वर्षाच्या तुलनेत ५.८६ टक्क्यांनी कमी आहे. मागील आर्थिक वर्षात याच कालावधीत ४.६१ लाख कोटी रुपयांचा परतावा दिला गेला होता.

कर अधिकाऱ्यांच्या मते, परतावाघातील घट ही प्रणालीतील बदलांमुळे झाली आहे. रिटर्न भरण्याच्या सुधारित पद्धती, पूर्व-भरलेली माहिती आणि स्वयंचलित पडताळणी यामुळे चुकीचे दावे कमी झाले असून परतावाची प्रक्रिया अधिक काटेकोर झाली आहे. परिणामी, महसूल वाढीसोबतच कर व्यवस्थेतील पारदर्शकता वाढल्याचे चित्र स्पष्ट होत आहे.

केआयएफएस हाउसिंग फायनान्स लिमिटेड

नोंदणीकृत कार्यालय : ६ वा मजला, केआयएफएस कॉर्पोरेट हाऊस, इंटिग्रेटेड लॉजिस्टिक्स पार्क, जयंत, आदिवा सीआयटीएस जवळ, इगतपुरी - आंबेवाडी रोड, आंबेवाडी, आणखाडा, गुजरात - ३८१०१५

कॉर्पोरेट कार्यालय : सी-१०१, सोलस पार्क, टीएस पार्क कंपाऊंड, सेक्टर ४ वाशी प्रभाग समिती, गोरेगाव (पूर्व), मुंबई-४०००६३, महाराष्ट्र, भारत.
सूचनेसाठी ईमेल : +९१ २२ ६१७९१२००, ई-मेल : contact@kifshousing.com वेबसाइट : www.kifshousing.com
सी.आय.एन : U65922GJ2015PLC085079 आयबीजीआय सीआयएन : सीआयआर-००१५५

सूचना

कृपया नोंद घ्यावी की, ३०व्या तसेच ४थ्या तिमाहीसाठी कंपनीच्या संचालकांची सभा खालीलप्रमाणे होणार आहे.

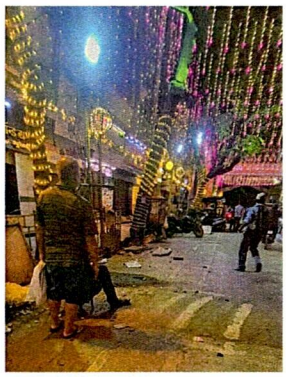
केआयएफएस हाउसिंग लिमिटेडच्या प्रतिष्ठित अधिकाऱ्यांनी, शिस्तीच्या प्रेक्षकांना आणि भागधारकांना अत्यंत आदर आणि गुणवत्तेसह हार्दिक आमंत्रण. आम्ही आमच्या आगामी कार्यक्रमाचे आयोजन करत आहोत

MCOCA Action Planned Against Drug Mafia, Illegal Foreign Nationals in Vasai-Virar: CM

Vasai-Virar, Najmul Hasan Rizvi:

Rising concerns over drug trafficking and the presence of illegal foreign nationals in the Vasai-Virar region were strongly raised in the Maharashtra Legislative Assembly, prompting Chief Minister DevendraFadnavis to announce stringent action, including the use of the Maharashtra Control of Organised Crime Act (MCOCA).During the Question Hour, MLA Sneha Dubey Pandit highlighted that a significant number of Nigerian nationals are residing illegally in areas such as Nalasopara and Vasai, with several localities emerging as hubs for drug trafficking. "Areas like Koliwada, Chinchoti, Pachubandar, Takipada, Pragati Nagar and Hanuman Nagar are witnessing a rise in illegal activities, requiring immediate intervention," shestated.She also demanded action against illegal settlements, strict measures against landlords sheltering such individuals, and the initiation of combing operations. Additionally, she raised concerns about invoking MCOCA against habitual offenders operating in Achole and Tulinj police jurisdictions. Responding to the concerns, the Chief Minister said, "So far, 68 Nigerian nationals have been deported, while 122 are currently lodged in detention centres." He added, "Police have been instructed to carry out proactive checks. Passport and visa verification will be made mandatory, and strict action will be taken against those overstaying."Fadnavis further emphasized that legal action would be taken against landlords providing shelter to illegal foreign nationals and that the deportation process would be expedited. "To curb crime, habitual offenders will be booked under MCOCA, and the process of externment will be accelerated," hesaid.Raising another concern, Dubey-Pandit pointed to violations by pubs operating beyond permitted hours. "Several establishments like 'Pankha Fast' and 'Wings of Fire' continue to operate illegally and are allegedly involved in the sale of narcotics," she alleged.In response, the Chief Minister assured strict enforcement, stating, "Action will be taken against such establishments, and amendments are being proposed to permanently cancel the licenses of violators, not just suspend them temporarily."The government's announcement has raised expectations of a comprehensive crackdown on illegal activities in the Vasai-Virar region.

Gudi Padwa Celebrations Should Not Harm Our Environment



DOMBIVLI, Shrikant Khuperkar;

On the auspicious occasion of GudiPadwa, the Hindu New Year, Dombivli city is filled with joy, tradition, and festive spirit. The grand SwagatYatra organized by Ganesh Mandir and local citizens is truly a matter of pride for all of us.However, amidst this celebration, an important concern has come to light.In the Phadke Road area near Ganesh Mandir, decorative electric light strings have been tightly wrapped around nearly 25 large trees. In many cases, nails and pins have been hammered into the trunks and branches to support these lights. While the intention is decoration, the impact on nature is deeply worrying.Treesare not just part of our surroundings—they are living ecosystems. Birds nest on them, small creatures depend on them, and artificial lighting at night disturbs their natural habitat and biological cycles. Such actions may unknowingly harm both trees and wildlife.It is also important to note that the Hon'ble Bombay High Court has already prohibited the use of such lighting arrangements on trees in response to an environmental petition.Our intention is not to criticize any festival or community. In fact, Hindu culture has always revered nature—trees, birds, and the environment are considered sacred. Celebrating festivals while protecting nature is our true tradition.We humbly request the concerned authorities and organizers to kindly remove these light strings from the trees and adopt eco-friendly alternatives.Let us not just say, but truly practice:"Plant trees, protect trees, and preserve our environment."We are all Hindus, and preserving nature is our shared duty.These are environmentist,Dr.Pralhad Deshpande, Madhav Ghule,Vivek Pandit Sir,Rajiv Tayashete, Rupali Shaivale,Raju Nalawade,Mrs. Surekha Madhav Joshi,Lata Argade.At a time when climate change, rising temperatures, and loss of biodiversity are becoming serious global concerns, even small actions at the local level matter greatly. Protecting trees in our own neighborhoods is one of the simplest yet most powerful contributions we can make towards a sustainable future.Festivals are meant to bring harmony—not just among people, but also with nature. By choosing eco-friendly decorations and avoiding harm to trees, we set an example for future generations. Let our celebrations reflect not only our cultural pride but also our environmental responsibility.We sincerely hope that citizens, organizers, and authorities will come together to ensure that our celebrations are avoided in the future, making Dombivli a model city for environmentally conscious celebrations.

PUBLIC NOTICE

Notice is hereby given to the General Public at large that my client MR. GULAB GOPICHAND SACHDEV, having address at A-5, Ground Floor, Chattrapati Shivaji Society, Opp. Bharat High School, Kopari, Thane East, Thane 400603, .

The below mentioned Property Original Sub Lease Deed on dated 27/01/1999, is lost / misplaced by my client, and NC of the same is Registered at APMC Police Station, Navi Mumbai and for the same Certificate is issued, vide its Property Missing Registration No. 0267/2026 on dated 21/02/2026.

SCHEDULE OF GALA

Gala No. 50 in 'F' Block, in Ground Floor, APMC Fruit Market, admeasuring about 450 Sq. ft. Built up, situated at Plot No. 3 & 7, Gat No. 796, in Sector No. 19, at Turbhe, Vashi Node, Navi Mumbai, Taluka & District Thane, (hereinafter referred to as the said Property).

Any person/persons having any claim against or to the said property by way of sale, mortgage, charge, gift, lease, easement, use, trust, possession, inheritance, lien or otherwise however, is hereby required to make the same known to the undersigned at my office address given herein below, within a period of 15 days from the date of publication hereof with sufficient documental proof, otherwise the transfer will be completed without reference to such claims, and the same, if any will be considered as waived.

Sd/-
MRS. SUVARNA SAGAR MANDHARE
Advocate High Court
Shop No. GS-39, Ground Floor, Central Facility Building, APMC Fruit Market, Sector 19, Turbhe, Navi Mumbai 400703. Mob.: 9960561638

केनरा बैंक Canara Bank
सिंडिकेट Syndicate

ARM BRANCH MUMBAI : Canara Bank Building, 4th floor, Adi Marzban Path, Ballard Estate, MUMBAI – 400 001 Email : cb2360@canarabank.com TEL. – 8655948045/19; WEB :: www.canarabank.com

POSSESSION NOTICE (SECTION 13-4)

Whereas: The undersigned being the Authorized Officer of CANARA BANK under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Enforcement) Act, 2002 (SARFAESI) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated **09.09.2025** calling upon the borrowers/guarantors to repay the amount mentioned in the notice, **33,74,053/- (Rupees Thirty Three Lakhs Seventy Four Thousand Fifty Two only)** within 60 days from the date of receipt of the said notice.

The Borrower/ guarantors/ mortgagers- **1. Mr. Manish Madhukar Kadam**, Room 633, Sai Baba Rahiwasi Sangh, Lesurwadi Chawl, Gaondevi, Vakola Pipe Line, Santacruz East, Mumbai-400055 having failed to repay the amount, notice is hereby given to the borrower/ guarantors/ mortgagers and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him / her under Sub-Section (4) of section 13 of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **18th day of March of the year 2026.**

The Borrowers attention is invited to the provision of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower and guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **CANARA BANK, ARM Branch** for an amount of **36,14,750.76/- (Rupees Thirty Six lakh Fourteen Thousand Seven Hundred Fifty and Paisa Seventy Six Only)** as on 17.03.2026 and further interest & other charges from 18.03.2026 onwards.

Description of the immovable Property

Flat No.117,On Ist Floor, Area 225 Sq.Ft (Carpet Area) Equivalent To Area Adm 25.09 Sq.Mrs (Build Up Area), In The Building No.3,In The Building Known As "Naya Savera Co-Operative Housing Society", Situated At MMRDA Colony, R.C Marg, Near Rnd Park, Vashinaka, Chembur, Village : Anik, Taluka : Kurla & District : Mumbai Suburban -400074, Bearing C.T.S No.251/B.

Cersai Assets Id:- 86646075001

Cersai Security Id:-400073005157

Date: 18.03.2026 AUTHORIZED OFFICER
Place: MUMBAI CANARA BANK

केनरा बैंक Canara Bank
सिंडिकेट Syndicate

ARM BRANCH MUMBAI : Canara Bank Building, 4th floor, Adi Marzban Path, Ballard Estate, MUMBAI – 400 001 Email : cb2360@canarabank.com TEL. – 8655948045/19; WEB :: www.canarabank.com

POSSESSION NOTICE (SECTION 13-4)

Whereas: The undersigned being the Authorised Officer of the Canara Bank under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 22.02.2024 calling upon the borrowers/guarantors of **Mr. Sahil Fathe Mohammed and Mr. Krishna Suraj Chandravanshi (Gurantor)** and also the owners of the property/ surety to repay the amount mentioned in the notice, **Rs. 23,59,419.37 (Rupees Twenty Three Lakhs Fifty Nine Thousand Four Hundred Nineteen and Paisa Thirty Seven Only)** as on **31.12.2024** together with further interest and incidental expenses, cost etc from **01.01.2025** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the symbolic possession of property was taken by authorized officer on 23.04.2025. Further, as per order of CJM Thane in Cri.M.A. NO.3480/2025 dated 20.12.2025 undersigned has taken **Physical possession** of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule, on this **13th March 2026.**

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank, ARM Branch, Mumbai for an amount of **Rs. 23,59,419.37 (Rupees Twenty Three Lakhs Fifty Nine Thousand Four Hundred Nineteen and Paisa Thirty Seven Only)** as on 31.12.2024 together with further interest and incidental expenses, cost etc from **01.01.2025.**

The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

Description of the immovable Property

Flat No. 304, on the 3rd floor, Wing G, adm. 36.25 sq.mtrs. ic. 390 sq.ft. (Carpet area), Type C, in the building known as "AGHAV RESIDENCY", constructed on all that piece and parcel of land bearing New Survey No. 66/2/B, Old Survey No. 81/2/B, lying, being and situated at Village: Asangaon, Taluka: Shahapur, District: Thane and in the registration district Thane and sub district of Shahapur.

Date: 13.03.2026 AUTHORIZED OFFICER
Place: MUMBAI CANARA BANK

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SHREE AHUJA PROPERTIES AND REALTORS PRIVATE LIMITED
OPERATING IN THE REAL ESTATE INDUSTRY IN MUMBAI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Shree Ahuja Properties and Realtors Private Limited CIN: U45400MH2007PTC172860 PAN: AALCS1339C
2.	Address of the registered office	Flat No. 111, 11th Floor, Soona Villa, Perry Cross Road, Bandra (West), Mumbai City, Mumbai, Maharashtra, India, 400050
3.	URL of website	https://asarol.aleaforpropdevelopment.com/
4.	Details of place where majority of fixed assets are located	No information received from the management of the Corporate Debtor.
5.	Installed capacity of main products/ services	No information is received from the management of the Corporate Debtor.
6.	Quantity and value of main products/ services sold in last financial year	As per the latest audited Financial Statement of FY 31-03-2020, the revenue from operation is INR 18,80,00,000
7.	Number of employees/ workmen	No information is received from the management of the Corporate Debtor.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	For details, please email at: is.asarol@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	For details, please email at: is.asarol@gmail.com
10.	Last date for receipt of expression of interest	April 18th , 2026
11.	Date of issue of provisional list of prospective resolution applicants	April 28th , 2026
12.	Last date for submission of objections to provisional list.	May 03rd , 2026
13.	Date of issue of final list of prospective resolution applicants	May 13th , 2026
14.	Date of issue of information memorandum, evaluation matrix, and request for resolution plans to prospective resolution applicants	May 18th , 2026
15.	Last date for submission of resolution plans	June 17th , 2026
16.	Process email id to submit EOI	is.asarol@gmail.com

Sd/-
Mr. Rajan Garg
Resolution Professional
IBBI/IPA-001/IP-P02387/2021-2022/13624
Address and Email ID as per IBBI registration
Flat No. 202, Wing B, 2nd Floor, Safal Tulsa, Block Punjabwadi, Sion Trombay Road, Deonar, Mumbai Suburban, Maharashtra-400088
Email: ibarajangarg@gmail.com
Project-specific address: Stellar Insolvency Professionals LLP
Suite No. 5, 8th Floor, 207, Embassy Centre, Jamnalal Bajaj Marg, Nariman Point, Mumbai, Maharashtra – 400021
Email: is.asarol@gmail.com
For Shree Ahuja Properties and Realtors Private Limited - Under CIRP
Place: Mumbai
Date: 19-03-2026

SVA INDIA LIMITED
Registered Office: 162-C, Mittal Towers, 16th Floor, Nariman Point, Mumbai – 400 021
CIN:L51909MH1981PLC281775 **website**: www.svaindia.com
Tel:91-22-22886789/98 Fax:91-22-22886855 E-mailid:info@svaindia.com

NOTICE

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION (DEMAT) OF PHYSICAL SHARES

Please note that a Special Window for Transfer and Dematerialization (Demat) of Physical Shares will remain open till February 4, 2027 pursuant to SEBI circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026 ('SEBI CIRCULAR'). This facility is a special window for lodgement of physical securities transfer and dematerialization ("demat") which were sold/purchased prior to April 01, 2019. Kindly refer to the matrix below with regards to the applicability of lodgement:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (it is fresh lodgement)	Yes	Yes
Before April 01, 2019	Yes (it was rejected/returned earlier)	Yes	Yes
Before April 01, 2019	Yes	No	No
Before April 01, 2019	No	No	No

Kindly note that the request(s) which are accompanied by original certificate(s) along with transfer deeds and relevant supporting documents will only be considered under this special window. The securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/re-marked/pledged during the said lock-in period.For any queries on the above matter, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, Bigshare Services Pvt. Ltd, S6-2, 6th Floor, Pinnacle Business Park, Next to Anura Centre, Mahakali Caves Road, Andheri (East),Mumbai,Maharashtra,400093 www.bigshareonline.com T: 022 - 40430200 / 62638200email ID:info@bigshareonline.com vinod.y@bigshareonline.com

For SVA INDIA LIMITED
Sd/-
Place: Mumbai **Mr. Abhinav Gupta**
Date: 18.03.2026 **Whole Time Director**

PUBLIC NOTICE

Notice is hereby given to the public at large and to all concerned that our clients, **Mr. Sanjay Gajanan Luman** and **Mr. Satish Gajanan Luman**, both residing at Alka Building, Gokhale Road, Naupada, Thane (West), are the legal heirs and co-owners of an independent building consisting of Ground Floor + Two Upper Floors, constructed on property bearing **City Survey No. 86/A, Sheet No. 21, P.U. ID No. 81386724059, TMC Property No. 2100552.**

It is further informed that the only sister of our clients, **Mrs. Smita Sham Toraskar,** is also one of the legal heirs and is in possession of only one residential flat admeasuring approximately **441 sq. ft.** and one shop admeasuring approximately **153 sq. ft.** in the said Alka Building. The land on which the said building stands is jointly owned by the aforesaid three legal heirs, and **no partition agreement** has been executed between them till date.

All concerned persons, institutions, developers, and prospective purchasers are hereby strictly cautioned not to enter into any transaction including **sale, transfer, assignment, mortgage, lease, leave and license, development agreement, or any other dealing whatsoever** in respect of the said property without obtaining **prior written consent** of our clients.

Any person dealing with the said property without such written consent shall be doing so **entirely at their own risk, cost, and consequences**, and our clients shall not be responsible for the same. Further, all losses, damages, mental harassment, and legal expenses incurred by our clients shall be **recovered from such person(s).**

Such unauthorized transactions, if any, shall **not be binding** on our clients, and our clients **reserve their full rights** to initiate appropriate legal proceedings, including seeking **injunction orders and other reliefs** before the competent court of law.

Place: Thane
Date: 19.03.2026

Sd/-
(Mr. Sanjay Gajanan Luman) (Mr. Satish Gajanan Luman)

Advocate:
Hemant Vyapari (Bombay High Court)
Office Address: Shop No. A-5, Kailas Hansnagar CHS, Hansnagar, Khopat, Thane (West) – 400601
Mob.: 9223488678

HINDUJA HOUSING FINANCE LIMITED
Registered office at 27-A, Developed Industrial Estate, Guindy, Chennai 600 032, Tamil Nadu. **Branch:** No. 02, First Floor, C-wing, Raj Hills, Building No.2, Dattapada Road, Borivali East, Mumbai 400066. **E-mail:** auction@hindujahousingfinance.com

Public Notice For E-Auction Cum Sale (Appendix – IV A) (Rule 8(6) & 9(1))

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with proviso to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules"). Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hinduja Housing Finance Limited (Secured Creditor) having its Corporate Office at 167-169, 2nd Floor, Little Mount, Saidapet, Chennai-600 015 and one of its Branch Office No. 02, First Floor, C-wing, Raj Hills, Building No. 2, Dattapada Road, Borivali East, Mumbai 400066, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers and guarantors. The sale will be done by the Authorized Officer through e-auction platform provided at the website: auction@hindujahousingfinance.com and https://www.bankeauctions.com/.

	DATE OF INSPECTION OF PROPERTY: 24.03.2026 To 29.03.2026	EMD LAST DATE: 23.04.2025	DATE OF E-AUCTION: 24.04.2025	BID INCREASE AMOUNT RS. 10,000/-
1	LAN / Borrower Name / Co-Borrower: MH/MUM/VIRA/A000000491. 1. Mr. Rameshar Singh 2. Mrs. Suman Devi	Demand Notice Date & Amount: 14-Nov-2024 & Rs. 10,59,434/-		Reserve Price: Rs. 15,22,500/-
		Total Outstanding Rs. 18,59,434/- as on 14.11.2024		Earnest Money Deposit (EMD): Rs. 1,52,250/-
		Symbolic Possession Date: 7-Feb-2025		

Description Of The Immovable Property/ Secured Asset: All That Piece And Parcel Of Flat No. 002, Ground Floor, A Wing, Sai Krepa Building, Behind Gram Panchayat Garavali, Opp. Hanuman Mandir,Gokhivare West Taluka & District Palghar. Mapkhanda -garavali, Flat Area 450 Sq.ft,plot/survey No. House No 124, 125, 397, 398, Sub-registry – District - Palghar Land Area Admeasuring - 10118.76 Sq. Ft.i.e 9.30 Guntas, Land Boundries As Per Available Documents North: Gaothan Space, South: Pardi No-B/y Land, East: Gram Panchayat Road, West:Shairav Complex Compound.

2	MH/MUM/VIRA/A000000640. 1. Mr. Shyamsath Yadav 2. Mr. Mumal Yadav	Demand Notice Date & Amount: 8-Jul-2025 & Rs. 14,03,885/-		Reserve Price: Rs. 22,40,000/-
	3. Mr. Santram Yadav	Symbolic Possession Date: 16-09-2025	Total Outstanding Rs. 14,03,885/- as on 08.07.2025	Earnest Money Deposit (EMD): Rs. 2,24,000/-

Description Of The Immovable Property/ Secured Asset: Flat No. 105, 'F' Wing, Situated on the First Floor, Flat admeasuring 320 Sq. ft. Carpet area in the building known as New Vrindavan Co-operative Housing Society Ltd., land bearing Survey No.-136, Hissa No. 6, Village -Kharigaon, Taluka- Bhayandar, District- Thane-401105 Boundaries of the Flat: - AS PER AVAILABLE DOCUMENTS/TECHNICAL REPORT. NORTH: Flat Wall, SOUTH: Staircase, EAST: Flat No. 104, WEST :Flat Wall. Including constructed building & fixtures with all rights.

3	MH/BSR/SSAN/A000000456. 1. Mr. Sunil Vishwa Bhoye	Demand Notice Date & Amount: 6-Aug-2025 & Rs. 18,58,246/-		Reserve Price: Rs. 25,25,800/-
	2. Mrs. Meena Devi	Symbolic Possession Date: 06-11-2025	Total Outstanding Rs. 18,58,246/- as on 06.08.2025	Earnest Money Deposit (EMD): Rs. 2,52,580/-

Description Of The Immovable Property/ Secured Asset: All that Piece and Parcel of Flat no. 102, on the 1st Floor, area admeasuring 441 sq. ft.i.e. Carpet area, in the building no. 10 Phase -4 known as "Siddhichitr", and society known as Siddhichitr CHSL Constructed on land bearing survey no. 91, Hissa No.1A area admeasuring 11900 sq mtrs lying being and situated at village -Kharavi, Tal. Ambernath, Dist. Thane. FLAT BOUNDARIES -NORTH Flat no. 102 SOUTH Wall EAST Wall WEST Lobby

4	MH/MRD/BVL/A000000063. 1. Mr. Shyam Bahadur	Demand Notice Date & Amount: 11-Aug-2025 & Rs. 30,29,992/-		Reserve Price: Rs. 36,50,000/-
	2. Mrs. Chandra Kala	Symbolic Possession Date: 06-11-2025	Total Outstanding Rs. 30,29,992/- as on 11.08.2025	Earnest Money Deposit (EMD): Rs. 3,65,000/-

Description Of The Immovable Property/ Secured Asset: All Peace and Parcel Bearing Plot No.001, area admeasuring 365 sq. ft.upper built-up area on the ground floor in C wing, in Building known as "Rahulite Pearl" in the Society known as " Sainath Pearl Co-Operative Housing Society Ltd ", constructed on land bearing Survey No.84 lying and being situated at Village Navagaon Tal. Vasai & Dist.-Thane. (Herein after referred to as "Said Flat"). Sing Village/Mauje – Ghodbunder Flat area - Admeasuring area 365 sq. Ft Flat/Survey No.- Survey No.84 Sub-Registry + District – Thane AS PER AVAILABLE DOCUMENTS/TECHNICAL REPORT FETNUMBAI NNORTH: Society Road, SOUTH: Shops, EAST: Building C and Restaurant, WEST: Building B, Including constructed building & fixtures with all rights.

5	MH/MUM/VSVR/A000001120. 1. Mr. Debashish Mandal	Demand Notice Date & Amount: 6-Aug-2025 & Rs. 18,38,481/-		Reserve Price: Rs. 29,05,000/-
	2. Mrs. Rasmani Mandal	Symbolic Possession Date: 6-Nov-2025	Total Outstanding Rs. 18,38,481/- as on 06.08.2025	Earnest Money Deposit (EMD): Rs. 2,90,500/-

Description Of The Immovable Property/ Secured Asset: All that Piece and Parcel of Flat no. A/401, area admeasurement 565 sq. mtrs built up area on 4th floor in building known as Shree Navdurga Apartment in the Society known as Shree Navdurga Apartment Co-operative Housing Society Limited constructed on land bearing Survey No.411 Pt A, Hissa No. 19, lying and being situated at Village- Gas, Taluka -Vasai, District- Palghar FLAT BOUNDARIES NORTH Staircase SOUTH Flat no. 402 EAST Building Wall WEST Flat no.403 & 404

6	MH/BSR/SSAN/A000000175. 1. Mr. Sharad Bhoye	Demand Notice Date & Amount: 6-Aug-2025 & Rs. 21,53,411/-		Reserve Price: Rs. 22,23,450/-
	2. Mrs. Chanchala Bhoye	Physical Possession Date: 17-02-2026	Total Outstanding Rs. 21,53,411/- as on 06.08.20256	Earnest Money Deposit (EMD): Rs. 2,22,345/-

Description Of The Immovable Property/ Secured Asset: All that Piece and Parcel of Flat No.301 on the 3rd Floor, admeasuring 33.86 Sq. Mtrs. Carpet area and balcony 5.11 area in the of the Building known as "MADHAV VATIKA VII", Constructed on land bearing Sit No. 23/3/A, Plot No. 3 admeasuring area of 295-52sq. mtrs.lying being situated Village Navagaon, Taluka & District- Palghar.

Mode Of Payment :- All payment shall be made by demand draft in favour of "HINDUJA HOUSING FINANCE LIMITED" payable at Mumbai through RTGS/NEFT

Special Instructions / Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Hinduja Housing Finance Limited nor the Service Provider will be responsible for any lapses/failure (internet, power failure, etc.) on the part of the bidder in the process of such contingent situation, bidder are requested to make all the necessary arrangements / alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

TERMS & CONDITIONS OF ONLINE E- AUCTION SALE:- 1. The Property is being sold on "As is Where is", "As is What is", "Whatever there is" and Without Recourse" basis. As such sale is without any kind of warranties & indemnities. **2.** Particulars of the property/assets (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of the information of the Secured Creditor and Secured Creditor shall not be answerable for any error, mis-statement or omission. Actual extent & dimensions may differ. **3.** E- Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or any representation on the part of the Secured Creditor. Interested bidders are advised to peruse the title deeds with the Secured Creditor and to conduct own independent enquiries/due diligence about the title & present condition of the property/assets and claims/dues affecting the property before submission of bids. **4.** Auction/bidding shall only be through "online electronic mode" through the website: auction@hindujahousingfinance.com and https://sarfaesi.auctiontiger.net Or Auction provided by the service provider M/s e-Procurement Technologies Pvt. Ltd. who shall arrange & coordinate the process of auction through the e-auction platform. **5.** The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor/service provider shall not be held responsible for the Internet connectivity, network problems, own system crash, power failure etc. **6.** For details, help, procedure and online bidding on e-auction prospective bidders may **contact the Service Provider M/s e-Procurement Technologies Pvt. Ltd. (Auction Tiger) Head Office : B-705, Wall Street II, Opp. Orient Club, Near Gujarat College, Ellis Bridge, Ahmedabad – 380 006, Gujarat (India) Contact Person : Ram Sharma Mobile Number: +91-8000233297; Email: support@auctiontiger.net, ramprasad@auctiontiger.net ; E-Auction Website : https://sarfaesi.auctiontiger.net 7.** For participating in the e-auction sale the intending bidders should register their name at https://sarfaesi.auctiontiger.net/ and auction@hindujahousingfinance.com well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider. **8.** For participating in e-auction, intending bidders have to deposit a refundable Earnest Money Deposit (EMD) i.e. 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favor of " Hinduja Housing Finance Limited. **9.** The Intending bidders should submit the duly filled in Bid Form (format available on https://sarfaesi.auctiontiger.net/ and auction@hindujahousingfinance.com along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer at Hinduja Housing Finance Limited, at Branch Office Office No. 02, First Floor, C-wing, Raj Hills, Building No. 2, Dattapada Road, Borivali East, Mumbai-400066 **10.** The sealed cover should be super scribed with "Bid for participating in E-Auction Sale in the Loan Account Number (as mentioned above) for the property (as mentioned above). After expiry of the last date of submission of bids and EMD, Authorized Officer shall examine the bids received by him and confirm the details of the qualified bidders. Those have qualified their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider M/s e-Procurement Technologies Pvt. Ltd. to enable them to allow only those bidders to participate in the online inter-se bidding/auction proceedings at the date and time mentioned in E-Auction Sale Notice. **11.** Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of the bidding shall automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension. **12.** Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone. **13.** Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him by E-Mail both to the Authorized Officer on his mail id auction@hindujahousingfinance.com and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings. **14.** The successful bidder shall immediately i.e. on the same day or not later than next working day, as the case may be, pay a deposit of twenty five per cent of the amount of the sale price, which is inclusive of earnest money deposited, if any, to the Authorized Officer conducting the sale. The balance amount of purchase price payable shall be on or before fifteen day of confirmation of sale of the immovable property. **15.** In case of default in payment of above stipulated amounts by the successful bidder/auction purchaser within the stipulated time, the Sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale. **16.** At the request of the successful bidder, the Authorised Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount. **17.** The Successful bidder shall pay all stamp duty, registration charges, Sale Certificate fees & other charges, TDS certificate to the Authorised officer. **18.** Municipal/Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property. **19.** Sale Certificate will be issued by the Authorised Officer in favour of the successful bidder only upon deposit of entire purchase price/bid amount and furnishing the necessary proof in respect of payment of all taxes/charges. **20.** Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser. **21.** The Authorized officer may postpone/cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the EAuction Sale scheduled is postponed to a later date/before 30 days from the scheduled date of sale, notice shall be displayed on the website of the service provider. **22.** The decision of the Authorized Officer is final, binding and unquestionable. **23.** Intending bidders are advised to have read and understood the terms and conditions of the E-Auction Sale and be bound by them. **24.** For further details and queries, contact **Authorised Officer, Hinduja Housing Finance Limited: Sashin Satpute : 8048984382, Chetan Mendadkar : 9664772988, Amol Wahede : 8169787818. 25.** This is also **30** (Thirty) days' notice to the Borrower/Mortgagor/Guarantors of the above said loan account pursuant to rule 8(6) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above-mentioned date/place.

Place: Maharashtra Date : 19.03.2026. **Sd/- Authorised Officer - HINDUJA HOUSING FINANCE LIMITED**